

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

O.A. 212/93

DATE OF DECISION :- 21.1.2000

Mr.J.P.Sharma & ors. : Petitioner [s]

P IN P : Advocate for the petitioner [s]

Versus

Union of India & ors. : Respondent [s]

Mr.N.S.Shevde Advocate for the Respondent [s]

CORAM

THE HON'BLE MR.	V.RAMAKRISHNAN	VICE CHAIRMAN
THE HON'BLE MR.	A.S.SANGHAVI	MEMBER [J]

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Shri J.P.Sharma,
Working as P.A. to Addl. Divl.
Railway Manager, DRM office,
Vadodara.

Applicant

Advocate P In P

Versus

1. Union of India, Through :
The General Manager,
W.Rly., Churchgate,
Bombay.
2. Chief Personnel Officer,
W.Rly., Churchgate,
Bombay.
3. Divisional Railway Manager,
W.Rly., Pratapnagar,
Baroda.
4. Smt.Padmini Vijayan, PA
H Q Office, Churchgate,
Bombay.
5. Shri K.Raghupati, PA,
H Q Office, Churchate,
Bombay.
6. Shri N.Balasarajan, PA,
H Q Office, Churchgate,
Bombay.
7. Shri O.K.Narayanan, PA,
H Q Office, Churchgate,
Bombay.

8. Smt. P.V.Gopinathan, CA,
H Q Office, Churchgate,
Bombay.
9. Shri B.H.Tolani, CA,
Divisional Manager's office,
W.Rly., Jaipur.
10. Smt. Sulochana Nair, CA,
H Q Office, Churchgate,
Bombay.
11. Smt. Subhalaxmi, CA,
DRM's office, Bombay Central,
Bombay.
12. Shri S.V.Pillai, CA,
DRM's office,
W.Rly., Bhavnagar.
13. Shri N.Shreedharan, CA,
DRM's office,
W.Rly., Pratapnagar,
Vadodara.
14. Shri Y.K.Advani, CA,
DRM's office,
W.Rly., Pratapnagar,
Vadodara.
15. Smt. Annma Samuel,
DRM's office,
Bombay Central,
Bombay.

Respondents

Advocate

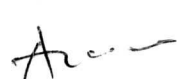
Mr.N.S.Shevde


ORDER [oral]
In
O.A.NO. 212/93

Dt. 21.1.2000

Per Hon'ble Mr.V.Ramakrishnan Vice Chairman

This matter was admitted and listed for hearing in due course and come up in September, 1999 for hearing. Notice was sent to the applicant which was returned unserved with a remark "retired". The Registry was directed to ascertain the fresh address and issue notice to the applicant again. This has been done and the applicant has now given in writing that he is not willing to prosecute the case. The O.A. stands disposed of as not pressed.


[A.S.Sanghavi]
Member [J]


[V.Ramakrishnan]
Vice Chairman

S.Solanki

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

OA/TA/RA/CP/MA/PT- 212 of 199 3

J. P. Shyamsu

APPLICANT (s)

VERSUS

M.O.F. & Co.

RESPONDENT (s)

I N D E X S H E E T

SR.NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	OA	1 to 12
2.	MA/161/93	13 to 16
3.	Reply of P. No. 9	17 to 29
4.	Reply of P-1 to 3.	30 to 45
5.	MA/313/93	46 to 50
6.	Reply to MA	51 to 52
7.	Approval-in-Regulation	53 to 60
8.	O.O. dtd 21-01-2000	

Certified that the file is complete in all respects.

[Signature]
Signature of S.O. (J)

[Signature]
Signature of Deal. Hand.

15-02-2000